

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-111/2012/4801/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Raktim Duarah,
District & Sessions Judge,
Kamrup (M), Guwahati.

Dated, Guwahati the 6th June, 2024.

Sub: **Earned leave.**

Ref:- Your Letter No. DJK/Esstt./5278, dtd. 29.05.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for five days from 28.05.2024 till 01.06.2024** (suffixing 02.06.2024) has been granted, subject to submission of your Leave Admissibility Report received from the O/o the Accountant General (A&E), Assam. Further, you are to hand over charge to the Additional District & Sessions Judge No. 1, Kamrup (M) and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

SD/-
JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-111/2012/4802-4802(A)/A dated 6.6.2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29 for information and necessary action (Copy of leave application is enclosed herewith).
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)